GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

STARRED QUESTION NO:6
ANSWERED ON:23.02.2010
TOLL TAX POLICY
Chavan Shri Harischandra Deoram;Joshi Shri Mahesh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has formulated/proposes to formulate a toll tax policy in regard to the National Highways in the country;
- (b) if so, the details thereof;
- (c) whether the Government has fixed any criteria regarding the distance between two toll tax collection centres in kilometres and the number of times which toll tax can be levied on a single National Highway; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH)

(a) to (b) Yes, Madam. Government has notified the National Highways Fee (Determination of Rates and Collection) Rules, 2008 (NH Fee Rules, 2008) on 5th December, 2008. The main features of the said rules for levying of user fee are given at Appendix.

Reply to parts (c) to (d) of the Question is annexed.

APPENDIX

The salient features of "National Highways Fee (Determination of Rate and Collection) Rules, 2008"

- 1. The user fee rates prescribed in the NH fee Rules, 2008 are applicable to both public funded and Build Operate Transfer (BOT) Projects undertaken in Public-Private-Partnership (PPP) mode.
- 2. A new category of vehicle has been introduced as 'Oversized vehicles' (seven or more axels) segregating the same from Multi Axle Vehicle (MAV) (three to six axles), Heavy Construction Machinery (HCM) or Earth Moving Equipment (EME) for which the user fee rate is prescribed with base rate of Rs. 4.20 per km.
- 3. For MAV, HCM and EME, a separate rate of user fee with base rate of Rs. 3.45 per km is prescribed.
- 4. Two lane roads with paved shoulders having capital investment of more than Rs. 1.00 crore per Km to be levied user fee @ 60% of the rates for roads having four-lanes and more as prescribed base rates in Rule 4.
- 5. Fee is to be revised every year. The per annum revision to include 3% fixed increase plus increase on account of 40% of change in Wholesale Price Index (WPI).
- 6. No user fee to be levied for use of the highways by slow moving vehicles and two wheelers if service road/alternative road is not available.
- 7 Two wheelers to be charged user fee @ 50% of the rate of user fee prescribed for car, if service road/alternative route is available, but they still use the highway.
- 8. Distance between two toll plazas on the same section of national highways and in the same direction, shall, normally, not be less than 60 km.
- 9. Monthly pass @ Rs. 150/- (subject to annual revision for reflecting annual fixed increase @ 3% and 40% increase in WPI) to owner of a local non-commercial vehicle used as such for commuting a section of national highway, bridge etc. 10.
- (i) For frequent users, discounts are available at 1.5 times of single journey rate eligible for 24 hours, valid for two journeys across the toll plaza.
- (ii) For frequent users, the user fee @ 2/3 of 50 times of single journey rates are available valid for 30 days, under which total 50 one way journeys across the toll plaza are allowed.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (c) TO (d) OF LOK SABHA STARRED QUESTION NO. 6 FOR ANSWER ON 23RD FEBRUARY, 2010 ASKED BY SHRI HARISHCHANDRA CHAVAN AND DR. MAHESH JOSHI REGARDING TOLL TAX POLICY. -

(c) to (d) Rule 8 of the sub rule (2) of National Highways Fee (Determination of Rates and Collection) Rules, 2008 (NH Fee Rules, 2008) prescribes that any other toll plaza on the same section of national highway and in the same direction shall not be established within a distance of sixty kilometers. However, the executing authority, where deems necessary, may for reasons to be recorded in writing may establish or allow the concessionaire to establish another toll plaza within a distance of sixty kilometers. Further, a toll plaza may be established within a distance of sixty kilometers from another toll plaza if such toll plaza is for collection of fee for a permanent bridge, bypass or tunnel. The user fee (toll) is leviable every time a vehicle crosses a toll plaza, on a single national highway, in accordance with the NH Fee Rules, 2008.